## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:839 ANSWERED ON:08.08.2013 CIVIL AVIATION REQUIREMENTS

Alagiri Shri S.; Natarajan Shri P.R.; Pandey Shri Ravindra Kumar; Rajesh Shri M. B.; Singh Shri Ratan

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of Civil Aviation Requirements (CAR) issued under the Aircraft Rules, 1937;
- (b) whether non-compliance of the provision of CAR by the Air Operations is punishable as per the provisions of Schedule VI of the Aircraft Rules, 1937:
- (c) the details of the cases reported regarding non-compliance of CAR by the operators during the last three years and the current year, the action taken against them by the Directorate General of Civil Aviation (DGCA) as per Rule;
- (d) whether the Government has set up a committee to revise the CAR for persons with disabilities; and
- (e) if so, the details thereof and the time by which the committee is likely to submit its report?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a) Details of Civil Aviation Requirements (CAR) issued under the Aircraft Rules, 1937 is posted on DGCA website www.dgca.nic.in.
- (b) Yes Madam. S.No. 13 under Category III Schedule VI provides for punishment for a term not exceedind 6 months or with fine not exceeding 2 lakh rupees or both for contravention or failure to comply any directions (which include CARs) issued under rule 133A.
- (c) Action for penalities under Schedule VI of the Aircraft Rules is enforced through Court of Law. No case where penalty has been imposed by Court has been reported to DGCA.
- (d) & (e) Ashok Kumar Committee was constituted on 22nd March, 2012 to review the existing CAR on `Carriage of Persons of disability and reduced mobility` by air. The Committee has submitted its report to the Government on 10th October, 2012 based on which DGCA has put up a revised draft CAR in the DGCA website for comments from stakeholders.